# RAJYA SABHA

Thursday, the 10th December, 1987|19 Arahayana, 1909 (Saka).

The House met eleven of the clock, Mr. Chairman in the Chair.

#### ORAL ANSWERS TO QUESTIONS

\*481. [The questioner (Shri R. Sambasıva Rao) was absent, For daswer, vide col. infra.]

### Review of Court Procedure

\*482. SHRIMATI KRISHNA KAUL: Will the Minister of LAW AND JUS-TICE be pleased to state:

- (a) whether Government propose to review court procedure which is one of the causes of delay in disposal of cases;
  - (b) if so, the details thereof; and
- (c) if not, what other steps Government propose to take for speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R BHARDWAJ): (a) and (b) The Government have entrusted to the Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and deliys in hearing of cases. The Government propose to amend the Code of Criminal Procedure shortly. Some of the proposed amendments which would have the effect of expediting dismosal of criminal cases have been detailed Statement I, annexed. (see below).

(c) The step<sub>5</sub> in Courts for speedy disresal of case<sub>5</sub> have been indicated in atement-II, annexed.

#### Statement-I

The Government contemplates the following further amendments to the Code of Criminal Procedure, 1973 based on the decision taken on the recommendations made by the Law Commission, the National Police Commission and suggestions

neceived from State Governments and others, which would have the effect of expediting disposal of criminal cases:—

- (1) Amendment of Section 173 to insert a new sub-section to enable the police to take note of the desire of the parties to compound the offences enumerated in T. ble appended to Section 320(2).
- (2) Amendment of Section 223 to extend the provisions thereof to the Court of Session providing that the Judge may direct joint trial of accused persons, even if they do not fall in the categories specified, if he is satisfied that such persons would not be prejudicially affected thereby.
- (3) Amendment of Section 228 to empower the Sessions Judge to transfer the case eithe to the Chief Judicial Magistrate of the First Class and to fix a date for the appearance of the accused.

## (4) Amendment of Section 260-

- (1) to specify that in respect of offences mentioned in sub-section (1) thereof, summary trial should be mandatory; and
- (ii) to provide that the offence of theft and other cognate offences may be tried summarily where the value of the property involved does not exceed two thousand rupees instead of two hundred rupees at present
- (5) Insertion of new section 201-A with a view to making memorandum of identification admissible in evidence without formal proof of facts stated therein
- (6) Amendment of Section 296 to specify that the evidence of a witness to prove certain facts like the inquest and its report, entries in the general diary of a Police Station and other such facts be given by affidavit and read in evidence like any other evidence of a formal character and should form part of his examination-in-chief.

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#### Statement-II

Steps taken to reduce pendency in Supreme Court of Andia

- 1. Matters involving common question of law are grouped together and listed in groups, so that they can all be disposed of together.
- 2. In most of the matters, printing of the appeal record is dispensed with which saves a lot of time and expense of the litigants. In criminal appeals, counsel for the appellant is required to file cyclostyled record to save time which would otherwise be taken in getting the record printed, so that the matter could be heard early.
- 3. To save the Court's time, Hon'ble the Cnief Justice is taking mentioning, which takes about one hour on each day, after the court hours.
- 4. Supreme Court Rules have been amended empowering Hon'ble Judge Chambers and the Registrar to dispose of certain types of matters, which were previously being listed in the Court. This has been done to save the Court's time
- 5. Specialised benches are constituted by Hon'ble the Chief Justice and particular types of matters are assigned to such specialized benches for quick disposal
- 6. Computer technology is soon going to be introduced in the Supreme Court which is expected to help, reduce the backing of cases considerably.
- 7. Recently Hon'ble the Chief Justice has directed that the Counsel in each matter should file written arguments, if the arguments are to take more than five hours on each side. The oral arguments on each side are now restricted to five hours unless the Court feels that more time is to be given to the counsel in which case a maximum of ten hours are given for oral arguments by counsel of each side. The length of oral arguments by counsel of both the sides has thus been curtailed with a view to securing quick disposal of matters.
- 8 A Court Administrator-cum-Registrar General, who is a senior Judicial Offi-

cer, has been appointed very recently, so that in conjunction will the present two Registrars, there can be a re-organisation of the working of the Registry and improving its techniques and efficiency

Steps taken to reduce pendency in other Courts

- 1. Elimination of arrears in all the Courts had been discussed in the Conference of Chief Justices. Chief Ministers and Law Ministers of States held on 31st August-1st September, 1985 and the Resolutions of the Conference had been commended to the High Courts and the State Governments for implementation.
- 2. The Code of Civil Procedure was amended in 1976 to abolish Letters Patent Appeals from Judgment of Single Judge of the High Court in Second Appeal (vide Section 100-A)
- 3.The Colde of Crimina'i Procedure based on the recommendations of the Law Commission was enacted in 1973 It was amended in 1978 Most of the amendments made in 1978 had the effect of expediting the trial of criminal cases.
- 4 The sanctioned strength of the High Court Judges had been increased from 351 in March, 1977 to 442 as on 01-12-1987.
- The recommedations contained the 77th and 79th Reports of the Law Commission had been sent to the State Governments and the High Courts for implementation.
- following 6. In the High Courts, the steps are being taken for speedy disposal of cases:
- (a) cases involving common questions of law are grouped and listed together?
- (b) matters are fixed for heating giving snort returnable dates;
- (c) printing of records is being dispensed with in many cases;
- (d) priority is being given to matters under certain Acts.
- 7 Law Commission has been entrusted with the study of Judicial system and to

suggest necessary retorms. The terms of reference to the Law Commission are:—

- (a) the need for decentralisation of the system of administration of justice by:
  - (i) establishing, extending and strengthening in rural areas the institution of Nyaya Panchayats or other mechanisms for resolving disputes:
  - (ii) setting up a system of participatory justice with defined jurisdiction and powers in suitable areas and centres:
  - (iii) establishing other tiers or systems within the judicial hierarchy to reduce the volume of work in the Supreme Court and the High Courts.
- (b) the matters for which Tribunals (excluding Services Tribunals) as envisaged in Part-XIV-A of the Constitution need to be established expeditiously and various aspects related to their establishment and working;
- (c) the procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation, delays in hearing of cases and reforms in procedures and procedural laws and particularly to devising procedures appropriate to the forums envisaged in items (a) (i) and (a) (ii);
- (d) the method of appointments to subordinate courts, subordinate judiciary;
  - (e) the training of Judicial Officers;
- (f) the role of the legal profession in strengthening the system of administration of justice;
- (g) the desirability of formulation of the norms which the Government and the Public Sector Undertaking, should follow in the settlement of disputes including a review of the present system for conduct of litigation on behalf of the Government and such undertakings;
  - (h) the cost of litigation with a view to lessening the burden on the litigants;
  - (i) formation of an All India Judicial Service; and

(j) Such other matters as the Commission considers proper or necessary for the purposes aforesaid or as may be referred to it from time to time by the Government

SHRIMATI KRISHNA KAUL: It is almost an accepted fact that our justice delivery system is cumbersome, dilatory and expensive. The honourable Minister has said in his reply that the Government have entrusted to the Law Commission the study of procedural laws and to suggest reforms in the procedure with a view to eliminate unnecessary litigation and delays in the hearing of cases May I know, through you, from the honourable Minister whether the Government is also considering evolving a simplified system of giving speedy justice, especially to the weaker sections of society and the jural poor, and, if so, what steps does the Government plan to take in this direction?

SHRI H. R. BHARDWAJ: As I submitted in reply to the main question, the Government is fully conscious of the problems of the poor in the villages and remote areas and for solving those problems we have entrusted the job of judicial reforms to the Law Commission. We have already received the reports on amendments to procedural and other matters. We have now a complete programme of giving speedy and also inexpensive justice to the poor For that we have decided that we will have a special type of litigation system in the rural areas so that poor people do not suffer on account of expense and delay.

SHRIMATI KRISHNA KAUL: May I know what that special type of system is that the Minister has talked about for the poor? Will the Minister also please throw light on the sphere of jurisdiction of these special type of courts? At what stage of consderation is this proposition at the moment and by what time are these courts likely to be operative?

SHRI H R. BHARDWAJ. The Law Commission gave its 114th Report on Gram Nyayalayas and the Law Commission precisely deciphered the sphere of jurisdiction of Gram Nyayalayas. Cases

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of civil disputes, property disputes, family disutes, etc. will be taken up exclusively by that forum known as Gram Nyayalaya. We have circulated this report to all the State Governments and we have requested the State Governments to respond to the various proposals within a period of two months. Now that two-month period is over and we have decided to speed up legislation on that aspect. The civil jurisdiction of the disputes for Gram Nyayalayas will be a pecuniary ceiling of Rs 5,000, and the matters that are likely to be covered by these Gram Nyayalayas are tenancy, protected concealed and tested, boundary disputes, encroachment of lands, right to purchase use of pastures, entries in revenue records, regulation of water and irrigation channels and disputes regarding assessments, etc. Then we have the village farm-houses, water channels, roads tubewells and other disputes. In family disputes we have the marriage, divorce, custody of children . .

MR. CHAIRMAN: Are you reading all the recommendations?

SHRI H. R. BHARDWAJ: No Sir, She wanted all this information. Anyway, Sir, this is the jurisdiction: Civil, crimnal, family and revenue. All these matters are covered by it.

MR. CHAIRMAN: You can pass it on later, Yes, Deshmukh.

SHRI H. R. BHARDWAJ: Yes, Sir. I will send the details to her later.

SHRIMATI KRISHNA KAUL: Sir, I thank the Minister for having given so much information.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, the idea behind this is that it should be made known to the public, that the people at large should know. Therefore, I would like to ask whether the Government is proposing to introduce a section in the Cr. P. C. to the effect that certain types of cases in the Sessions Courts would be tried with the aid of Assessors and with the aid of Jurors in the High Courts so that the general public may be knowing the nature of

the culprits and the nature of offences committed, which is the main idea behind this judicial system. Therefore, I would like to know whether a section would be introduced in the Cr P. C.

SHRI H. R. BHARDWAJ: Sir, I have already submitted that the Criminal Procedure Code is an old Code made by the Britishers and it has failed to solve the problems of Indians. We have gone very deep into this system and this experiment of Gram Nyayalays provides for trials by the First Class Magistrate and we have provided two members of the Jury from the respective area But this is an area mainly handled by the States and, so, we would like to have the benefit of the views of the States and, as I have already submitten, eight to ten States have responded and we are going ahead with discussion on this institution. Regarding Sessions trial, it is not possible because Sessions trial, we think, should be limited to serious murder, rape and other offences like things. These trials should be conducted expeditiously and the main load on the Session Courts is reduced by giving these trials more and more to the Gram Nyayalays so that the disputes are solved at t'ne doorstep.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH: Sir, my question is different. Will the public at large know the nature of offences and the culprits and what is happening in the society and will the system of Assessors and Jurors be introduced?

SHRI H. R. BHARDWAJ: I have already said that up to the Magisterial level it is proposed to be done in the Gram Nyayalayas and I have already stated that there will be two members in the Jury.

भी वीरेन्द्र वर्मा , माननीय प्रधान मंत्री जी भी यहां उपस्थित है, तो माननीय प्रधःन मत्नी जी को श्रौर न्याय मत्नी जी को यह जानकारी है कि देश के उच्चतम न्यायालय ग्रौर उच्च न्यायालयो 18 लाख से भ्रधिक केसेज पेंडिंग है। उनके शीघ्र निस्तारण के लिए जो ग्रभी ग्रापने चर्चा की है लॉ कमीशन ग्रीर पुलिस कमीशन की तो पुलिस कमीशनः

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7 वर्ष ... (श्यवधान) श्रापका जी उत्तर है, विधि भ्रायोग भौर पुलिस भायोग की सिकारिशें ...

श्री एच० प्रारः भारद्वाजः कही गलत छना है।

श्री वीरेन्द्र वर्मा. यह रहा मेरे पास, मैं कही से नहीं लाया, जो मिला है वही मैं कह रहा हू। तो पुलिम ग्रायोग की सिफारिशे 7 वर्ष पूर्व सरकार को प्राप्त हुई थी। विधि ग्रायोग की सिफा-रिशें केंत्र प्राप्त हुई है ग्रीर कब तक इन पेडिंग केसेज के निस्नारण के निए शीझ िर्णय लेने की कुषा करेंगे ? इसके श्रनावा, मान्यवर, मेरा "बी" पार्ट है क्या माननीय मंत्री जी को यह जानकारी है कि हाईकोर्टस ग्रीर डिस्ट्रिक्ट कोर्टस में यह देखकर कि जज हमारे पक्ष का नहीं हैं जल्दी जमानत नहीं देगा, तारीख लगा देगा वकील लोग दूसरे जज के सामने जाने की कोशिश करते हैं, सुप्रीम कोर्ट मे यह नहीं होता। तो जिस प्रकार से सुप्रीम कोर्ट का है उसी ही प्रकार से क्या यह आदेश देंगे कि तारीखें बहत ज्यादा न लगाई जायें स्योंकि इटरेस्टैड पार्टीज, ग्रमीर ग्रादमी तारीखे लगाते रहते हैं, नारीखें बदलवाते रहते हैं जिस वजह मे भी पेंडिंग केमेज की सख्या बढती है।

श्री एवं श्रार मारद्वाज जहा तक कोर्ट्म में पेंडेंसी का ताल्लुक है, कोर्ट्स, में जो लाखो केसेज पेडिंग है उनके कई कारग है। एक तो यह कारण है कि... (व्यवधान)

श्री बीरेन्द्र नर्मा : कारण कोई होगा, जल्दी करा दे । कारण हम कहां पूछ रहे है ग्रापमे ।

श्री एचः ग्रार० भारद्वाज : श्रापकी जल्दी थोडी चलेगी, कानून की जल्दी चलेगी।

जनमें कई कारण है जिनके कारणों "सें है । पहले जितने केमेज इंस्टीटयूट

होते थे भाज उससे 10 गुना केसेज कोर्टस मे होते है। हमने कोर्टो की तादाद बढ़ायी है, हमारे देश मे आज ताल्लुका लेविल ग्रीर तहसील लेविल तक की कोर्टस मौजूद है...(ब्यवधान) पर सवाल यह है कि इस समस्या के निबटान के लिए उसमे क्या तब्दीली ग्रा सकती है। तो जाहिर है कि पहले हमे गरीबो की बात सोचनी है। 70 फीमदी जो गरीब लोग है उनके लिए पहल हमने शुरू की है कि उनको ऐसी न्याय प्रणाली दी जाये जिससे उनके फैसले वगैर खर्च ग्रौर ज्यादा समय लिये हो जायें। मैने पहले म्रर्ज किया कि ग्रामीण न्यायालय मे कोई भी केस जायेगा तो उसमें लम्बा प्रोसीजर श्रौर खर्चा नहीं होगा। जहा तक मौजदा जो केस देंडिंग है हाई कोर्ट में ग्रीर सप्रीम कोर्ट में, हमने समय-समय पर चीफ जस्टिस साहेबान से बात की श्रीर उन्होंने कोर्टस का केटेग्राइजेशन किया है। ग्रगर ग्राप हाई कोर्टस देंखे-एक लैंड एक्वीजीशन की रिट होर्तः है, उसी के मुताबिक हजारो रिट पेटीशन एडमिट होती हैं।

ाक निर्णंथ से वह हजारों फैसले हो सकवे है, लेकिन कोर्टस ने फसले रिजस्ट्री से उनका केटेग्राइजेशन नही विधा है। जब से हमने उनको कम्प्यूटर वगैरह इस्तेमाल करने के लिए दिये है, तो वह केटेगरी रिजस्ट्री में बन रही हैं। तो उससे एक फैसले से हजारो के बंचेज फैसले हो जायेंगे।

जहां तक वकीलों को सलाह देते का ताल्लुक है, तो वकीलों के बारे में जो कोर्टस में है, हम अपने वकील भाइयो से बैठ कर कहते है और जितना काअप-रेशन वह हमें दे रहे हैं, हमें उम्मीट है कि इस समस्या का समाधान करने के लिए उनका भी हमें सहयोग प्राप्त हो रहा है।

यह इतना बडा देश है, उसमें कैस ज्यादा होना कोई मायूसी की बात नही। श्री बीरेन्द्र वर्मा: केस ज्यादा नही, डिंग केसेज . . .

भी एवं श्रारं भारहाज सुनिये, आज हम हर बात में मुकदमें के लिए कोर्ट में जाते हैं। हमारी श्रास्था है ज्यूडिशरी में, इसीलिए जाते हैं। उनका समाधान जल्दी हो, इसके बारे में हमें सोचना है, जिसके लिए हम पजग है।

भी भगतराम मनहर माननीय सभापात जी, मुकदमो के शीप निपटान के लिए—-इसमें कई कारणों में से एक कारण यह भी है कि विभिन्न न्यायालयों में न्यायाधीशों की कमी है।

क्या न्याय मत्रालय ने उनकी नियुक्ति तयों के लिए कोई विशेष कार्यक्रम बनाया है ? यदि हा, तो उसमे क्या कार्यवाही हो रही है ?

मैं मंत्री जी से यह भी जानना वाहता है कि जो भरती या नियुक्तिया आप करने जा रहे है, उसमे ऐसा देखा गया है कि हरिजन, श्रादिवासियो की संख्या नहीं के वरावर है। उनके लिए भी क्या श्रापके पाम कोई कार्यक्रम उनकी विशेष नियुक्तिया करवाने के लिए है श्रौर यदि है, तो कब तक कार्यवाही करने जा रहे हैं?

श्री एचं श्रारं भारहाज : श्रीमन्, इस सवाल के दो पहलू है—एक रिक्त स्थान । उनके लिए मैने पहले भी इस सदन मे कहा है कि हमारा जो कस्टी-टबूझनल प्रोविजन है, उसमे कई कस्टीट-टबूझनल फक्शनरीज कन्सल्टेशन के लिए जाना पड़ता है। उसमे समय लगता है।

तो हमने पिछले दिनो समन्वय करने के लिए चीफ जिस्टम साहब से बात करके यह तय किया है कि हर कंस्टीटयूणनल फंक्शनरी को समय दिया जाए, महीना या दो महीने, जितना भी देना है, वह दिया जाए। तो हमने स्टेट्स को दो महीने के अदर-अंदर अपने व्यूज भेजने के लिए समय दिया है। अगर दो महीने तक उनके ब्यूज नहीं आते है, तो हम

चीफ जस्टिम भ्राफ इंडिया से कनसरूट इ**रके** नियुक्तिया परेगे।

तो इससे काफी मात्रा में एप्वाइट-मेट्स जन्दी हो जायेंगी।

जहा तक हरिजन ग्रौर ग्रादिवासियो भाइयो का सवाल है, उनके ग्रभी सात जज कुल हमारे पास है, जिनमे एक ट्राइबल ग्रौर छह हरिजन हाई कोर्टस मे हैं ग्रौर एक सुप्रीम कोर्ट मे है, स्वाकि कास्टीटयशन में ऐसा कोई प्रोविजन रेजरवेशन का नहीं है, लेकिन क्योकि हमारी सरकार की एक बहत दृ नीति है कि कमजोर वर्गों को ऊपर उठाया जाए, उसके तहत तमाम मुख्य मिवयो को ला मिनिस्टर साहब ने पिछले माह खद चिटठी लिखी है ग्रौर हमें विश्वास है कि हम पर्सनली भी इस बात को चीफ मिनिस-टर्ज ग्रौर चीफ जस्टिसेज से एडिमिनिस-टेटिव लैंबल पर करेंगे---माइनारटी ग्रीर बैकवर्ड क्लामेज के लिए भी।

SHRI K. G. MAHESWARAPPA: One of the reasons for the delay and accumumulation of cases in the Supreme Court as well as in the High Courts is that a large number of vacancies have been filled up, Secondly, under the present procedural law, there is a three or fourtier system: the trial court, the High Court and the Supreme Court. Has the Government seriously thought of changing the procedure? Has the Government sought the views of the Supreme Court in this matter, to expedite disposal of cases before trial courts. High Courts and the Supreme Court? Sir, recently the Supreme Court pronounced a judgment that in order to lessen the burden on the jurisdiction of the Supreme Court there should be a limitation on the Supreme Court's jurisdiction to entertain petitions under article 32 In its anxiety, the Bar Association of the Supreme Court led by one of the senior Members of this House, passed a resolution which is an uncharitable resolution against the highest judiciary, Has the Government thought over the matter? In order to lessen the burden of the Supteme Court, has the Government thought of amending the Constitution on Article 32 regarding the jurisdiction of the High

Courts under Article 226 so that the Supreme Court may not be burdened with the petiions under Article 32?

SHRI H. R BHARDWAJ: Sir. I would answer this question in three parts. One is about the arrears. I would submit that consultation with the Chief Justice of India and the Chief Justice of the High Courts is a continuous process. We have discussed with Justice Bhagwati and various State Government functionaries such as Governors and Chief Ministers, I am very happy to tell the House that the trend in the courts at present is that arrears are going down during he last two years. In the Supreme Court also, the airears have gone down by thousands, not by hundreds. Proper classification in the Registry would make it possible to cover one bunch of cases with one judgment I would submit that this is a matter regarding the Supreme Court and the High Courts, The Constitution properly defines the functions of the High Courts and the Supreme Court. The Government can only have a dialogue with the Chief Justices. We cannot insist on certain procedures because they are governed by their own tules.

The second point 18 with regard to Article 32. I have myself seen the judgment delivered by Justice Venkataramiah and Justice K N Singh There 18 nothing in the judgement. There was a Municipal Corporation tax case which went directly to the Supreme Court. The Supreme Court said that this case should go to the High Court.

MR CHAIRMAN: Do you support the Supreme Court?

SHRI H R BHARDWAJ: That case went directly to the Supreme Court. The Judges, said you better go to the High Court because the High Court is aware of the local laws much better than the Supreme Court. This was something about which there is no major controversy.

Regarding the jurisdiction of the Supreme Court and Article 32, th<sub>IS</sub> 15 under the Constitution. Nobody can touch it and it should remain there. Article 136 is another source of getting more cases into the Supreme Court. This also is a matter which the Judges must discuss and decide. We are prepared to discuss to see how

best we can serve our people in the justice delivery system

SHRI K. G. MAHESHWARAPPA. He has not answered about the filling up of posts.

SHRI P. SHIV SHANKER: He has spoken about it at the outset.

श्रीमोर्जाइशदिबेग सभापति जी भारतीय प्रजातल की सबसे मजबूत नीव जो है वह न्याय तत्न है ग्रौर न्याय तत्न मे इसलिए जन्ताका क्राज भी क्रसीम विश्वास है और उसके लिए जो नियम श्राबद्ध किये गये है उन नियमों को बिलकल सैट करके कोई भी तरकार है तो वह ज्यडिशरी सिस्टम में उसके लिए न्याय दिलवाने की जो प्रिक्रिया है, उसमे उन नियमों के ग्रधीन है कि जो उसके लिए प्रोसीजरल उसके जो नियम बनाये है, वह है, लेकिन, मान्यवर, मैं बड़ी गम्भीरता से यह निवेदन करना चाहगा कि जहां तक मैं गुजरात से प्राता है प्रार ग**जरा**त के ज्यडिशल सिस्टम मेग्रीर कई कोर्टस मेइ। बात को पाय गण है कि उनके लिए जो नियम अवद्ध किये गये है, उनमे क्छ हटका के बान चल रही है। ग्रम्ल मे हाई कोर्टका यह कार्यक्षेत्र है ग्रौर उमको इस बात की रेव्य क्षश चाहिए सुकित मैं मती जीसेयह पूछना च।हगाकि हाई कोर्टने कोई ऐसी बातों का रेब्य भी क्या किया है ?

मैं मती जी से पूछता चाहगा कि जहां ऐसे प्रोसीजर को उन्होंने एडा'ट नहीं किया है, या जहां उससे हटकर के कोर्टम चली हैं, तो इस सबंध में कोर्ट विचार कर रहे हैं, या इस सब्ध में क्या कुछ कदम लिये जाना सम्भा ी है ?

SHRI H. R. BHARDWAJ: Sir, the hon. Members very well know that judicial independence is the basis of our judicial system and we are proud that our leaders gave this judicial independence to the country. We are known throughout the world for the independence of our judges and the independence of our Bar. This is a great matter of which we must all be proud. So far as functioning of the courts

is concerned, I submitted that the Government would not like to interfere in the functioning of the courts. And the Government would like to strengthen the judictary as much as possible, and the Government would like to have a dialogue with the judiciary as to how the judicial institutions can be strengthened and how they can serve the aspirations of the people because, I must submit, the judiciary is one of the essential limbs of the State as the executive is. So, we always believe in the narmony and good relationship with the judiciary. But it is as much a duty of the judiciary to serve the masses as it is the duty of the executive.

श्री बी॰ सत्य नारायण रेड्डी नभापति जो, मंत्री महोदय ने जो उत्तर दिया है, इसमें यह कहा गया है कि क्रिमिनल प्रोसो-जर कोड में कुछ मंशोधन हुआ है और भिवित प्रोसीजर कोड मे भी संशोधन हुमा है। इन मशोधनों के पावजूद, क्रिमिनल प्रोसीजर कोड ग्रीर सिविल प्रोसीजर कोड मे मंशोधन होने के बावजुद ग्रौर हाईकोर्ट के जजों की तादाद में इजाफा होने के वावजद भी प्राज देश भर में मुख्तलिफ अदालतों में बड़ी तादाद में केसेज पेण्डिंग है ग्रौर जो प्रोसीजर ग्राज श्रदालतो मे है, चाड़े वह हाईकोर्ट हो या सुप्रिमकोर्ट हो या सप्रिमकोर्ट ह या लोग्रर-कोर्टम हो, वह फरसुदा है, यह जो अग्रेजो के जमाने की पद्धति थी, वही स्राज भी जारी है । इसमें तब्दीली करने की सख्त जरूरत है . . . . (स्यवधान)

श्री सभापति : ग्राप ग्रपना प्रक्त पूछिए ।

श्री की अस्यनारायण रेड्डी: महोदय, बागवन में सन् 1980 में सत्याग्रह चला था साया त्यागी के ऊपर श्रत्याचार के सबंध में चौधरी चरणिसह जी के नेतृत्व में । सन् 1980 से श्राज नक मेरठ की श्रदालन में यह केस पेंडिंग है किमिनल प्रोसीजर कोड के नहन । उम समय कई किसानो, कई मजदूरों, कई सत्याग्रहियों पर केस दायर किए गए .... (स्यवधान)

े श्री सभापति यह बात ग्राप छोडिए। ग्राप ग्राने प्रका पर ग्राइए, ग्रपना प्रक पूछिए। श्री बी स्तयनारायण रेड्डी : वही पूछ रहा हूं, सर। सन् 1980 से आज तक वह केस पेडिंग है मेरठ की श्रदालत में, प्राज तक उस पर काई सनवाई नहीं हुई। चार मर्तबा... (व्यवधान)....

श्री सभापति : ग्रापका प्रक्न या है ? ग्राप उस मुकदमे के बारे मे पूछ रहे है क्या ?

श्री बी सस्य नारायण रेड्डी चार मर्तवा मुझे हैदराबाद से मेरठ कोर्ट मे जाना पड है। आज त काई फीनल नहीं है।

श्री **सभापति** . ग्राप सवाल की जिए । . . . . (स्थवधान) .. Please put your question.

श्री बी० सत्यनारायण रेड्डी ना यह है कि मै मत्री महोदय से जानना चाहगा कि इसमे जो गरीब लोग, जो क्सिन ग्रीप मजदूर फंसे हुण है, उनको (व्यवधान)

र्श्वा सभापितः : मतलब नही बहिए ग्राप समान पूछिए। Then I am calling another Member.

श्री बी॰ सत्यनारायण रेड्डी उन लोगो को ग्राधिक क्षति से ध्वाने के लिए इस प्रोसीजर में कोई ग्राप तब्दीली ला रहे हैं या नहीं ? यह जो प्रोमीजर है, जिसकी वजह से लाखा, करोडों का नुव-मान होता है, लोग मुसीटन में एसे है, उनका कैसे बनाया जाय ...(व्यवधान) ...

MR. CHAÎRMAN: When I have said you put your question, you are still speaking. I am not permitting Nothing will go on record.

श्री सत्य नारायण रेड्डी\*\*

श्री एच॰ प्राप्तः भारद्वाजः श्रीमान भी, जहां तक इम केस के बारे में है, िसके बारे में माननीय सदस्य ने श्रभी भावनाएं जाहिर की है मझे यह बता दें, में इसको देखूंगा कि कैसे इसका फैसला होना है, चीफ जिस्टम कोर्ट के ध्यान मे

<sup>\*\*</sup>Not recorded:

में मैं लाऊगा। जहां तक जाफ्ते की बात है, पैने पहले ही ग्रर्ज किया कि इसको इतना मरल बना दिया जाएगा कि मुकदमा एक साल से ज्यादा पेंडिंग न रहे ग्रौर उसके 'लए कुछ कदम उठाए है। दिक्कत की बात तो यह है कि जे रिपोर्ट ग्राती है, इनको पढ़ते नही . . (व्यवधान) . .

श्री सभापति . ग्राप उनके पास दीजिएगा ।

श्री एचं श्रार भारद्वाज इनको राज्य सरकार को हम भेजने . . (ब्यवधान) ... ने अप्रभी दे ह ग्राप पढ़ लीजिए ।।

श्री सभापति : निशान लगाकर भेज दोजिए ।

-- ---श्री **एव॰ग्राः भारद्वाज** : ठीक है, न इनको दे दूंगा। रहा चौधरी चरणसिंह के कार्यकर्ताम्रो पर केस का, हमारे लाखों कार्यकर्ताग्रों पर इन्होने केस बनाए । 1977 में 1980 तक और वह ग्रभी भी पेंडिंग है .... (व्यवधान) . .. यह मैं **ग्रापको बना रहा** ह।

श्री सत्यप्रकाश मालवीय मान्यवर, यह सवाल का जवाा नहीं ग्रा रहा है।

श्री एचः श्रारः भागद्वाजः यह सवाल का जवा ही है, ग्रापकी तमझ में नहीं ग्रा रहा है।

श्री गम श्रवधेश लिह अाप कहते है, एक साल के अदर फैमला हो जाएगा। लेकिन दस-दस स ल मे केम पेडिंग पड़े हुए है। . . . (व्यवधान) . . . .

श्री **एच भ्रार**० भार**द्वाज** वाजपेयी जी, ग्राप मूर रहे होगे, मैंने यह कहा जो 1980 का केस है, जिनमें कोई एम ॰पी ॰ मुलजिम है तो मझे बता दो, मैं उसके बारे में चीफ जस्टिंस के नोटिस में लाऊंगा। यह तो हो गया।

श्री बी॰ सत्यनारायण रेड्डी : देश भर में हुतारों ऐसे कैसेज है, उनके बारे मे प्रोसीजर कोड मे तब्दीली करने के लिए क्या कर रहे है ?

श्री एच श्रार भारद्वाज श्रीम न जी, कोई हजारो एम पी के खिलाफ कैस नहीं है यह वैसे ही बात कर रहे है।

श्री राम ग्रवधेश सिंह . लाखी जनता के खिलाफ केस पड़े हुए है।

श्री एच० श्रार० भारद्वाज : ल खो जनतः के केस पड़े हुए है, उनके बारे मे मैंने पहले ही अर्ज कर दिया 15 नाख जं. कैसेज उनमें परीबों के भी केसज है ग्र**ौर** ग्रमीरों के भी है।

श्री सभापति न सवाल है, न जवाब है मैं क्या करूं। ़

श्री श्रटल बिहारी वाजवेयी : सभा-पतिजी, यह ग्रापने ठीक कहा--- न सवाल है, न जवाब है ।

श्री सभापति . मै क्या करू । मै तो इतनी देर से सवाल जवाब ढढ रहा

SHRI L. K. JHA: Sii, my question is a very simple one. In normal administration whenever the workload increases of pendency increases, more staff is appointed and the bureaucracy has been growing in size. But judiciary has remained very static in terms of its manpower. One reason for it, which is often advanced, is that non-Plan resources are lacking To my mind, this problem can be met as people will be willing to pay a higher court fee in order to save the money and expenses that they have to incur on account of repeated adjournment of cases. So, let us try to provide more courts which will give more employment, speedies justice because we all know that justice delayed is justice denied Will the Government give consideration to the possibility of strengthening judiciary by opening more courts and thereby enabling the disposal of cases to be much more prompt than it is at present?

SHRI H R. BHARDWAJ: Sir, this aspect of opening more courts has also been gone into. We have done that exercise and in pursuance of that we have sugges-

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ted that about 90 more judges should be appointed in the High Courts and we have recently amended the law to give eight more judges in the Supreme Court. But I would very humbly submit that this is not the only panacea for this disease We will have to drastically cut the procedures which are lengthy, cumbersome and we must also request the bar to co-operate (Interruptions),, and we must stop these interruptions.

श्री सभापति : ग्राप इस झगडे में क्यो पड रहे है ? क्या आप और अदालते खोलने के बारे में विचार करेंगे ?

SHRI H. R. BHARDWAJ: Sir, he is a very learned Member. I must give a proper answer, (Interruptions).

MR. CHAIRMAN: But you know a lot. You know what are the reasons for the delay

SHRI H. R. BHARDWAJ. Sir. I have submitted that we have sanctioned 90 more judges in the High Courts and 8 more in the Supreme Court.

श्री चतुरानन मिश्र : मभापति महो-दब, मैं सरकार से जानना च हंगा कि क्या कोई ऐसी स्कीम ग्राप बनाएंगे जिसमें कि जो लबित मुकदमे एक साल से ज्यादा के हैं, उन्हें एक वर्ष में जैसे 1988 में निष्पादित करवा मकों<sup>?</sup> क्या एक टाइम बाउड प्रोग्राम ग्राप बनाएगे ? दूसरे, ग्रागे के लिए ग्रापने कहा कि एक माल की श्रवधि मे मकदमे का निर्णय हो जाएगा। तो मैं यह जानना चाहता हं कि यह एक साल किसके लिए है <sup>?</sup> लोग्नर कोर्ट, डिस्ट्रिक्ट कोर्ट, हाईकोर्ट या सुप्रीम कोर्ट के लिए ? सभापति महोदय, मैं चाहंगा कि विभिन्न स्तरो पर एक टाइम टेबिल निर्धारित हो जिसमे स्राम तौर पर मुकदमे का निर्णय हो जाय । क्या सरकार ऐसा निर्णय लेगी ? इन दो बिन्दुन्त्रो पर में मंत्री महोदय से जवाब चाहंगा ।

श्री एचः ब्रारः भारद्वान : श्रीमान जी, एक माल का जो लक्ष्य है, वह ट्रायल कोर्ट का है। जो नया सिस्टम है उसमें एक साल का लक्ष्य रखा जाएगा कि एक साल में मुकदमें का फैसला हो जाय । जो पुराने मुकदमे है, उनके संबंध मे बदस्तूर हाईकोर्ट के साथ बातचीत चल रही है और उनमें से हमने करीब-करीब 16 लाख मुकदमे छाटे हुए है जिनको हम लोक ग्रदालतो के जरिए जल्दी-मे-जल्दी खत्म करा रहे है। ... (व्यवधान)

to Questions

श्री **सभापति :** ग्राधा घटा हो चका है ग्रौर ग्रभी काफी नाम है।

श्री राम चन्द्र विकल सभापति जो. मेरा जरूरी सवाल है ।

MR. CHAIRMAN: No, no. Please sit down.

श्री चतुरानन मिश्र: सभापति महोदय, मेरे दूसरे पाइट का जवाब नही दिया। उसका जवाब देना चाहिए । (Interruption)

MR. CHAIRMAN: Question No. 483

Setting up of an Institute of Information Technology at Bhubaneshwar

483 SHRI BASUDER MOHAPAT-RA: Will the PRIME MINISTER be pleased to state.

- (a) whether the Department of Eleccreatics have decided to set up an Institute Information Technology at Bhubanesh-
- (b) whether any task force has been set up for this purpose; and
- (c) if so, what would be the estimated cost of this project?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECH-NOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS DEVELOPMENT ATOMIC OCEAN ENERGY, ELECTRONICS, AND SPACE (SHRI K, R NARAYANAN): (a) 'and (b) Yes, Sir.

(c) The capital cost is estimated at Rs three crores and recurring expenses at Rs fifty lakhs per annum in the initial stages.

SHRI BASUDEB MOHAPATRA · Sii. hon. Minister has stated that Information